

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 800 of 2019

IN THE MATTER OF:

**S.Shivaswamy
RP and Liquidator of Le Ecosystem
Technology India Pvt. Ltd.**

....Appellant

Vs.

Concentrix Daksh Services India Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Saransh Jain, Advocate

For Respondents:

O R D E R

24.01.2020: Heard Learned Counsel for the Appellant (Liquidator). In spite of service Respondents are not represented. Hearing stands concluded.

Judgment Reserved.

Liquidator may file written submissions, if any, not exceeding two pages, within three days. It shall be open to the Respondents to file written submissions within the same time.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

sa/nn